

INTERLOCUTORY APPLICATION NOS. 1-10

(Application for Permission to file SLP)

AND

INTERLOCUTORY APPLICATION NO.

(Application for bringing on record the Legal Heirs of the deceased petitioners)

AND

INTERLOCUTORY APPLICATION NO.

(Application for condonation of delay in bringing the legal representatives of the petitioners on record)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC... 18881 OF 2016

WITH PRAYER FOR INTERIM RELIEF

SANTOSH KUMAR AND OTHERS

...PETITIONER(s)

VERSUS

STATE OF U.P. AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed against the Judgment and Order dated 21.07.2016 passed by the High Court of Judicature at Allahabad, in C.M.W.P. No. 9548 of 2003.

It is submitted that Civil Appeal No. 7985 of 2011 filed against order dated 08.02.2005 in W.P. No. 9548 of 2003 referred to as page 7 of impugned order was allowed by the Hon'ble Court on 19.09.2011. (Copy of order dated 19.09.2011 is enclosed).

It is further submitted that Counsel for the Petitioner has filed application for bringing on record the Lrs of the petitioner Nos. 6/5, 14, 18, 24 and 32 namely Rajesh Kumar, Badri Prasad, Abdul Haleem, Nanhey Lal and Abdul Rahman respectively(before High Court) alongwith application for condonation of delay in filing the application for substitution as there is a delay of 74, 2410, 1208, 676 and 1649 days respectively in filing the substitution application.

It is further submitted that Counsel for the Petitioner has on 01.10.2016 filed undertaking documents as per undertaking letter dated 21.09.2016 and the same has been included in the paper books.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 20th day of October, 2016.

ASSISTANT REGISTRAR

Copy to:

M/s Vidhi International, Advocates.

ASSISTANT REGISTRAR